

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 209
(IB)-2240(ND)2019
IA/4155/2020, IA/4153/2020

IN THE MATTER OF:

**M/s. Hi Tech Resource
Management Limited**

... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 15.02.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Adv Aishwarya and Adv Akash Srivastava for resolution professional
Yash Vardhan Deora, Advocate, For Financial Creditor
Abhishek Anand, Kunal Godhwani & Mohak Sharma for Resolution Professional

ORDER


IA-4155/2020: Ld. Counsel appearing for the RP submitted that the Suspended Board of Directors/Respondents have provided some information. The RP, after verification of the same, undertook to file the supplementary affidavit stating what documents/information have been received from the Respondents. RP is directed verify and file the supplementary affidavit within a week from today.

Since some information has already been provided by the Suspended Board of Directors, the bailable warrant of arrest issued against the R-1 vide order dated 04.01.2021 is hereby recalled. The Office is directed to send the information regarding the recall of warrants of arrest to the concerned police station. List the matter on 10th March, 2021.

IA-4153/2020: Ld. Counsel appearing for the RP submitted that he will file the reply after receiving the information/document from the Suspended Board of Directors. On his request, list the matter on 10th March, 2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)